

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 104  
IB-439/ND/2022  
IA/2248/ND/2024

**IN THE MATTER OF:**

**M/s. Piramal Capital and Housing Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Crystal Facilities Management Pvt. Ltd**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 08.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the Liquidator :Adv Akhand Pratap Singh**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2248/ND/2024**

This is an application filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process), Regulations, 2016 for placing on record the progress report for the quarter ended on 31.03.2024.

Heard the Ld. Counsel on behalf of the Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions.

IA is **disposed of**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**